

W.P.No.32734 of 2024

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 10.06.2025

WEB COPY

CORAM :

**THE HONOURABLE DR.JUSTICE ANITA SUMANTH
and
THE HONOURABLE MR.JUSTICE N. SENTHILKUMAR**

**Writ Petition No.32734 of 2024
and WMP.Nos.6696 & 11224 of 2025
and WMP.Nos.35576 & 35577 of 2024**

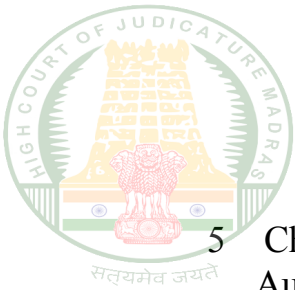
Goms E

S/o.Essakiyapillai
43 Rk Nagar 1st Main Road
Mandaveli Chennai-600 028

.. Petitioner

vs

- 1 The Deputy Registrar
National Company Law Tribunal Chennai
Chennai-600 001
- 2 Govindarajula Venkata Narasimha Rao
Liquidator Of M/s.call Express
Constructions (india)private Ltd B/1201
Iansum Etania Puppalagauda Near Myhome
Avatar Ranga Reddy Telan
- 3 Lic Housing Finance Ltd
Harrington Changers No.30/1aaa Block C
Second Floor Abdul Razack 1st Street
Saidapet Chennai-600 015
- 4 Arrowlink Dealers Private Ltd
Having Its Registered Office At 29b
Rabindra Sarani 4th Floor Room No.413a
Kolkatta-700 073



W.P.No.32734 of 2024

WEB COPY

5 Chitra Perinkulam Raghavan
Authorised Representative Of Homebuyers Anurag
Old 16 New 7 Appadurai Street Seethamma
Colony Teynampet Chennai----600 018

6 Pk Ramesh
Ex-director Of M/s.call Express
Constructions(india) Private Ltd 20 Poes
Road 1st Street Teynampet Chennai-600 018

7 Aneetha Subramaniam
Resolution Professional Of Call Express
Construction (india) Private Ltd A2 Sarada
Apartments 17/6 sringeri Mutt Road
Mandaveli Chennai--600 028.

.. Respondents

Prayer : PETITION filed under Article 226 of the Constitution of India
praying for the issuance of Writ of Certiorari calling for the records of the
I.A.(Liq/3444(CHE)/2024 in C.P.17 of 2023 before the 1st respondent
Tribunal and quash the order dated 18.10.2024 as illegal.

For Petitioner : Mr.T.K.Bhaskar
for Mr.D.Praveen

For Respondents : Mr.AR.Sakthivel
Senior Panel Counsel – R1
No appearance – R2
Mr.Elaya Rajkumar
for M/s.Ramalingam Associates – R3
Mr.Dinesh Balachandran – R4
Ms.Chitra Perinkulam Raghavan
(Party-in-person) – R5
Mr.P.H.Arvind Pandian, Senior Counsel
for Mr.J.R.Jayant – R6
Mr.Arjun Suresh – R7
Mr.Maninder Singh, Senior Counsel
for Ms.Smriti Asmita
(for the impleading petitioners)



W.P.No.32734 of 2024

ORDER

WEB COPY (Order of the Court was made by Dr.ANITA SUMANTH.,J)

Read this order in conjunction with and in continuation of order dated 09.06.2025 that reads as follows:

'Heard Mr.A.R.Sakthivel, learned Senior Panel Counsel for R1, Mr.Elaya Rajkumar for M/s.Ramalingam Associates for R3, Mr.Dinesh Balachandran for R4, Ms.Chitra Perinkulam Raghavan (party in person) for R5, Mr.P.H.Arvind Pandian, learned Senior Counsel for Mr.J.R.Jayant for R6, Mr.Arjun Suresh for R7 and Ms.Smriti Asmita for the impleading petitioner. Memo of petitioner seeking impleadment be filed by end of day today.

List on 10.06.2025 as item No.01.'

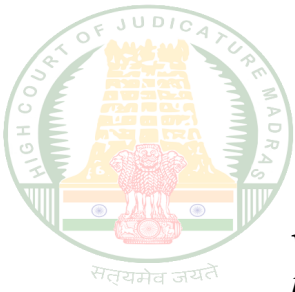
2. Memo dated 09.06.2025 has also been filed by the impleading petitioners, who represent one faction of the home buyers, reading thus:

'The Petitioners submits as follows:

1. That we are the impleading Petitioners in the above mentioned petition who have filed the above impleading petition WMP No.1224/2025.

2. That the matter was listed today i.e. 09.06.2025 for arguments and during the course of arguments it was stated by the counsel for the Petitioner and the Respondent No.6(Mr.P.K.Ramesh) that the petitioners of WP No.32734/2024 have proposed for a new resolution plan as they have a confirmed resolution applicant.

The impleading petitioner of WMP No.11224/2025 are home buyers and are interested to get their flats completed which have been abandoned by the respondent no 6 and they have suffered huge losses till today. The impleading petitioners are



W.P.No.32734 of 2024

WEB COPY

willing to participate in the process and are hereby giving their consent for the resolution as per the order that may be passed by this Hon'ble Court.

It is prayed that this Hon'ble Court may be pleased to allow the Impleading Petitioners to participate in the resolution process in the interest of justice and pass such further order or orders deem fit to the circumstances.'

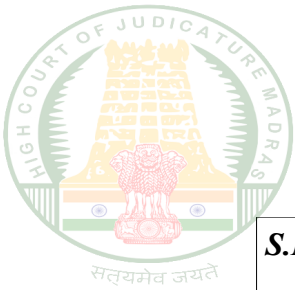
3. In light of the concurrence expressed by all parties, let a meeting of the Committee of Creditors (CoC) be convened under the chairmanship of the Resolution Professional on 12.06.2025 at 11.00 a.m. at B3, Sarada Apartments, 17/6, Sringeri Mutt Road, Mandaveli, Chennai – 600 028 by physical/hybrid mode.

4. No further notice is required to be issued to the parties and this order shall be taken to be notice for convening of the meeting of the CoC as aforesaid.

5. Needless to state, the home buyers and other parties to this order who do not form part of the CoC shall attend the meeting solely to ensure that their suggestions are put forth before the Committee for consideration.

6. The following are the agreed timelines to be adhered to scrupulously.

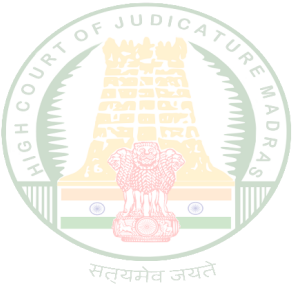
<i>S.No</i>	<i>Event</i>	<i>Statutory Timeline</i>	<i>Estimated Last Date</i>
1.	Form G- Invitation of expression of interest	T	13.06.2025



W.P.No.32734 of 2024

S.No	Event	Statutory Timeline	Estimated Last Date
2.	Last date for submission of expression of interest	T + 15 days (Regulation 36A (3)(b) of CIRP Regulations)	28.06.2025
3.	RP must preparing list of eligible Prospective Resolution Applicants (PRAs) from the list of persons who submitted their response to Form G	T + 25 (Regulation 36A (10) of CIRP Regulations)	08.07.2025
4.	Objections to be received to the list of PRAs finalised by the RP	T + 30 (Regulation 36A (11) of CIRP Regulations)	13.07.2025
5.	RP to publish list of PRAs after considering objections	T + 40 (Regulation 36A (12) of CIRP Regulations)	23.07.2025
6.	Issuance of Information Memorandum, Evaluation Matrix and RFRP by the RP to the PRAs	T + 45 (Regulation 36B (1) of CIRP Regulations)	28.07.2025
7.	Due Date for submission of Resolution Plan	T + 75 (Regulation 36B (3) of CIRP Regulations)	27.08.2025

7. Therefore, by consent of all learned counsel, and in view of the resolution now achieved by virtue of the present order, impugned order dated 18.10.2024 passed by the National Company Law Tribunal (NCLT) is set aside and the matter remanded to the file of the NCLT, to be listed on 01.09.2025 for orders as appropriate.



WEB COPY



W.P.No.32734 of 2024

DR. ANITA SUMANTH,J.

and

N. SENTHILKUMAR.,J

8. This Writ Petition is allowed in terms of the above order. No costs. Connected Miscellaneous Petitions are closed.

[A.S.M., J] [N.S., J]
10.06.2025

sl

Index:Yes/No

Speaking order

Neutral Citation:Yes

Note: Registry is directed to upload and issue this order today.

To

1 The Deputy Registrar
National Company Law Tribunal Chennai
Chennai-600 001

Writ Petition No.32734 of 2024
and WMP.Nos.6696 & 11224 of 2025
and WMP.Nos.35576 & 35577 of 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR CALL EXPRESS CONSTRUCTION (INDIA) PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT SEMMENCHERRY AND PERUMBAKKAM

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	CALL EXPRESS CONSTRUCTION (INDIA) PRIVATE LIMITED CIN: U45201TN2006PTC058525
2.	Address of the registered office	No.20, Poes Road, 1st Street, Teynampet, Chennai Tamilnadu -600018
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Tamil Nadu - Semmencherry & Vacant Land in Perumbakkam (Chengalpattu District)
5.	Installed capacity of main products/ services	Real Estate - Sale of Residential Apartments - Total Units 64: Sold as on date 22 units
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought by emailing to irpcallexpress@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be sought by emailing to irpcallexpress@gmail.com
10.	Last date for receipt of expression of interest	28-06-2025
11.	Date of issue of provisional list of prospective resolution applicants	08-07-2025
12.	Last date for submission of objections to provisional list	13-07-2025
13.	Date of issue of final list of prospective resolution applicants	23-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28-07-2025
15.	Last date for submission of resolution plans	27-08-2025
16.	Process email id to submit Expression of Interest	irpcallexpress@gmail.com

Place: Chennai
Date : 13.06.2025

Subramaniam Aneetha
IBBI/IPA-001/IP-P00376/2017-2018/10633,
A2, Sarada Apartments, 17/6, Sringeri Mutt Road,
Mandaiveli, Chennai - 600028
For Call Express Construction (India) Private
Limited under CIRP

CORRIGENDUM

FORM G

Invitation for expression of Interest for Call Express Construction (India) Private Limited operating in Real Estate Sector at Semmencherry and Perumbakkam

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Further to our advertisement published on 13-06-2025, the following point was missed out inadvertently. Please note the following shall also be read along with the said advertisement.

Sl. No.	Relevant Particulars	Date
17	Details of the Corporate Debtor's registration status of MSME	Udayam Registration dated 27-05-2021

-Sd-

Subamaniam Aneetha

IBBI / IPA-001 / IP - P00376 / 2017 - 2018 / 10633
A2, Sarada Apartments, 17/6, Sringeri Mutt Road,
Mandaiveli, Chennai - 600028.

Place: Chennai,
Date : 14.06.2025

For Call Express Construction (India)
Pvt Ltd under CIRP

படிவம் G

செம்மஞ்சேரி மற்றும் பெரும்பாக்கம் பகுதியில்

கால் எக்ஸ்பிரஸ் கன்ஸ்ட்ரக்ஷன் (இந்தியா) பிரைவேட் லிமிடெட்டின் சார்பாக ரியல் எஸ்டேட் துறையில் இயங்குவதற்கு ஒப்பந்த புள்ளிகள் வரவேற்கப்படுகின்றன.

(கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை குறிப்பீடுகள் ஒழுங்குமுறைகள் 36A துணை-ஒழுங்குமுறை (1)) (பெறுநிறுவன கடன்தாரரின் திவால் செயல்முறைகள்), ஒழுங்குமுறைகள் 2016)ன்கீழ்)

வ. எண்.	பொருத்தமான விவரங்கள்	
1.	PAN & CIN/ LLP என்களுடன் கூடிய பெருநிறுவன கடன்தாரரின் பெயர்	கால் எக்ஸ்பிரஸ் கன்ஸ்ட்ரக்ஷன் (இந்தியா) பிரைவேட் லிமிடெட். CIN: U45201TN2006PTC058525
2.	பதிவு அலுவலக முகவரி :	எண்.20, போயஸ் சாலை, 1வது தெரு, தேனம்பேட்டை, சென்னை, தமிழ்நாடு - 600 018.
3.	URL -க்கான இணையதளம்	இல்லை
4.	பெரும்பாலான நிலையான சொத்துக்கள் இருக்கும் இடத்தின் விவரங்கள்	தமிழ்நாடு - செம்மஞ்சேரி மற்றும் பெரும்பாக்கம்-ல் உள்ள காலி நிலம் (செங்கல்பட்டு மாவட்டம்)
5.	பொருத்தப்பட்டுள்ள பிரதான தயாரிப்புகளின் திறன் / சேவைகள்	ரியல் எஸ்டேட் குடியிருப்பு அப்பார்ட்மெண்ட்கள் விற்பனை செய்தல். மொத்தம் 64 யூனிட்டுகள் இன்றைய தேதி வரை விற்கப்பட்டது 22 யூனிட்டுகள்
6.	கடந்த நிதியாண்டில் விற்பனை செய்யப்பட்ட பிரதான தயாரிப்புகள் / சேவைகள்-ன் அளவு மற்றும் மதிப்பு	இல்லை
7.	பணியாளர்கள் / தொழிலாளர்களின் எண்ணிக்கை	இல்லை
8.	கடைசி இரண்டு ஆண்டிற்கான கிடைக்கப்பெற்ற பட்டியல் உட்பட மேலும் விவரங்கள் (அட்டவணைகளுடன்), கடன் கொடுத்தவர்களின் பட்டியல் அனைத்தும் கொடுக்கப்பட்டுள்ள ரூசுடு இணையதளம்	விவரங்களை irpcallexpress@gmail.com என்ற மின்னஞ்சல் முகவரிக்கு அனுப்பவும்
9.	பிரிவு 25(2) (h) -ன் கீழ் தீர்மானத்திற்கான விண்ணப்பதாரர்களின் தகுதிக்கான குறியீடு கிடைக்கும் இணையதளம்	விவரங்களை irpcallexpress@gmail.com என்ற மின்னஞ்சல் முகவரிக்கு அனுப்பவும்
10.	விருப்பத்தை தெரிவிப்பதற்கான கடைசி தேதி	28-06-2025
11.	தகுதியுள்ள தீர்மானத்தின் விண்ணப்பதாரர்களுடைய தற்காலிக பட்டியல் வழங்கப்படும் தேதி	08-07-2025
12.	தற்காலிக பட்டியலிற்கான ஆட்சேபணைகளை சமர்ப்பிக்க கடைசி தேதி	13-07-2025
13.	விருப்பமுள்ள தீர்மான விண்ணப்பங்களின் இறுதி பட்டியல் வழங்கப்படும் தேதி	23-07-2025
14.	விருப்பமுள்ள தீர்மான விண்ணப்பதாரருக்கு தீர்மான திட்டங்கள் இவெல்யூவேஷன் மேட்ரிக்கல், மெமோரண்டம் போன்ற தகவல்கள் வழங்கப்படும் தேதி	28-07-2025
15.	தீர்மான திட்டங்களை சமர்ப்பிக்கும் கடைசி தேதி	27-08-2025
16.	விருப்பங்களை சமர்ப்பிக்கும் மின்னஞ்சல்	irpcallexpress@gmail.com

இடம் : சென்னை
நாள் : 13.06.2025

சுப்ரமணியம் அனிதா
IBBI/IPA-001/IP-P00376/2017-2018/10633,
A2, சாரதா அப்பார்ட்மெண்ட்ஸ், 17/6,

சிருங்கேரி மடம் சாலை, மந்தவெளி, சென்னை - 600 028.

CIRP-ன் கீழ் கால் எக்ஸ்பிரஸ் கன்ஸ்ட்ரக்ஷன் (இந்தியா) பிரைவேட் லிமிடெட்.

திருத்தம்

படிவம் G

செம்மஞ்சேரி மற்றும் பெரும்பாக்கம் பகுதியில் கால் எக்ஸ்பிரஸ் கன்ஸ்ட்ரக்ஷன் (இந்தியா) பிரைவேட் லிமிடெட்டின் சார்பாக ரியல் எஸ்டேட் துறையில் இயங்குவதற்கு ஒப்பந்த புள்ளிகள் வரவேற்கப்படுகின்றன.

(கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை குறிப்பீடுகள் ஒழுங்குமுறைகள் 36A(1)) (பெருநிறுவன கடன்தாரரின் திவால் செயல்முறைகள், ஒழுங்குமுறைகள் 2016)

13-06-2025, அன்று இந்த நாளிதழில் வெளியான விளம்பரத்தில் கீழ் கண்ட தகவல்கள் தவற விடப்பட்டுள்ளன. மேற்குறிப்பிட்ட விளம்பரத்தில் கீழே குறிப்பிட்டுள்ள தகவல்களை சேர்த்து வாசிக்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

வ. எண்.	பொருத்தமான தகவல்கள்	தேதி
17.	பெருநிறுவன கடன்தாரரின் MSME-ன் பதிவு செய்யப்பட்ட விவரங்கள்	27.05.2021 தேதியில் உதயம் பதிவு செய்யப்பட்டுள்ளது.

-ஒப்பம்-
சுப்ரமணியம் அனீதா

IBBI/IPA-001/IP-P00376/2017-2018/10633,

A2, சாரதா அப்பார்ட்மெண்ட்ஸ், 17/6,

சிருங்கேரி மடம் சாலை, மந்தவெளி, சென்னை - 600 028.

CIRP-ன் கீழ் கால் எக்ஸ்பிரஸ் கன்ஸ்ட்ரக்ஷன்

(இந்தியா) பிரைவேட் லிமிடெட்

இடம் : சென்னை

நாள் : 14.06.2025